

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 3017/2001

New Delhi this the 6th day of November, 2001

Hon'ble Mr. Shanker Raju, Member (J)

1. Shri Major Singh
S/o Shri Chhota Singh
Village-Daryapur Kalan,
Teh. Balada
Dist. Mansa (Punjab)
2. Shri Ram Pal Singh
S/o Shri Jang Singh
V & P.O. Sidhani
Teh. Tohana
Dist. Fatehabad (Punjab)
3. Shri Tara Chand
S/o Shri Chhaju Ram
Village Kalvanjara
P.O. Lehragaga
Teh. Munak,
Dist. Sangroor (Punjab)
4. Shri Jagdish
S/o Shri Bhan Singh
V & PO Sidhani,
Teh. Tohana,
Dist. Fatehabad (Punjab)

-Applicants

(By Advocate: Shri S.K. Anand)

Versus

1. Union of India
Through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

-Respondents

ORDER (Oral)

Heard.

2. MA-2454/2001 for joining together is allowed.

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3. The claim of the applicants is for inclusion of their names in the Live Casual Labour Register and for further re-engagement and regularisation. The learned counsel of the applicants states that certificates have been issued regarding the work rendered by the applicants which is permissible as per the Full Bench decision in Mahavar Vs. Union of India 2000 (3) ATJ 1. Having regard to the ratio laid down by the High Court in Shish Pal Singh & Ors. Vs. Union of India 2000 (1) ATJ 153 which has been further placing reliance in Billu Singh's case, the present OA is disposed of at the admission stage itself by directing the applicant to file a representation to the respondents who shall consider the same in view of the observations made above and to pass a detailed and speaking order within two months from the date of receipt of a copy of this order. A copy of this order and OA be sent to the respondents. In case they are still aggrieved, they are at liberty to assail any cause of action in accordance with law. No costs.

S. Raju

(Shanker Raju)
Member (J)

cc.